

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 446/MP/2019

Subject : Petition under Section 79 of the Electricity Act, 2003 and Article 13.2(b) of the Power Purchase Agreement dated 7.8.2007 and the Commission's order dated 8.10.2018 in Petition No. 133/MP/2016 seeking provisional approval of the additional capital and operational expenditure on account of installation of various Emission Control System in compliance of Ministry of Environment, Forest and Climate Change Notification dated 7.12.2015.

Petitioner : Sasan Power Limited

Respondents : MP Power Management Company Limited & Others

Date of Hearing : 18.12.2019

Coram : Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member
Shri I.S. Jha, Member

Parties present : Shri Janmali M, Advocate, Sasan Power Limited
Shri Abhimanyu Das, Sasan Power Limited
Shri Rajiv Srivastava, Advocate, UPPCL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed, *inter-alia*, seeking approval for the provisional cost (capital and operational) to be incurred for complying with the revised emission norms prescribed by Ministry of Environment, Forest and Climate Change, Government of India. Learned counsel for the Petitioner submitted that Central Electricity Authority vide its report dated 27.3.2019 has indicated the suggestive technology and estimated indicative cost in installation of Flu Gas Desulphurization (FGD) System for the Petitioner's Project. Learned counsel further submitted that the Petitioner has already conducted the international competitive bidding for the FGD System and finalized the EPC contractor. Learned counsel for the Petitioner requested to issue notice to the Respondents.

2. After hearing the learned counsel for the Petitioner, the Commission admitted the Petition and directed to issue notice to the Respondents.

3. The Commission directed the Petitioner to serve copy of the Petition on the Respondents immediately, if not served already. The Respondents were directed to file their reply, by 17.1.2020, with an advance copy to the Petitioner, who may file its rejoinder, if any, by 31.1.2020. The Commission directed that due date of filing the replies and rejoinder should be strictly complied with.

4. The Petition shall be listed for hearing in due course for which separate notice shall be issued to the parties.

By order of the Commission

**Sd/-
(T.D. Pant)
Deputy Chief (Legal)**

